

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

Item 23

**IA No. 1725/23, 1726/23
In**

**CP(IB) No. 173/Chd/Chd/2019
(Admitted)**

Under Section 7 & 33(1) & 45 IBC 2016

In the matter of:-

Punjab National Bank

..Petitioner/Financial Creditor

Vs.

Himalayan Vegefruit Ltd.

..Respondent/Corporate Debtor

Present: Mr. Pulkit Goyal, Advocate for the applicant-RP in IA No.1725/2023 and 1726/2023.
Mr. Simranpreet Kaur, Advocate for respondent No.1.

IA No. 1725/23

The learned counsel for the Resolution Professional is directed to file convenience performa. Let the same be filed within two weeks with a copy in advance to the counsel opposite. List the matter on 04.09.2023.

IA No.1726/23

This application has been filed under Section 45. There are five respondents. Heard. Issue notice of this application to the respondent(s). The applicant shall collect the notices from the Registry and send the same by speed post as well as by e-mail, if available, immediately to the respondent(s) at their registered

address attaching therewith copy of the application and the entire paper book and the copy of this order.

In case, the service of speed post on the aforesaid respondent(s) is not effected, the applicant shall adopt the mode of substituted service and the notice of hearing be advertised in two daily newspapers (one English and one Hindi) having wide circulation in the area.

The applicant shall file affidavit of service supported by postal receipt, tracking report, paper clippings and copy of e-mail within two weeks.

Reply be filed within two weeks after receipt of notice with a copy in advance to the counsel opposite. Rejoinder thereto, if any, be filed two weeks thereafter with a copy in advance to the counsel opposite.

List on 04.09.2023.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

August 07, 2023
PRF

Sd/-
(Harnam Singh Thakur)
Member (Judicial)